

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Writ Jurisdiction)
W.P.(C) No. 5601 of 2006

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Ludha Gope @ Laldhar Gope **Petitioner**
Versus
The State of Jharkhand & Others **Respondents**

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

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For the Petitioner : Md. Imtiaz Khan, Advocate.
For the Intervenor : Mr. A. K. Shahani, Advocate
: Mr. Ajit Kumar, Advocate.
For the respondent No.5 : Mr. Anil Kumar, Sr. Advocate
: Mr. Lukesh Kumar, Advocate
For the State : Mr. P. C. Roy, S. C.(L&C)-I
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09/08.09.2021.

Learned counsel for the petitioner, Md. Imtiaz Khan has submitted that because of personal difficulties, this case may be listed on 20.09.2021.

Learned senior counsel for the respondent No.5, Mr. Anil Kumar assisted by Mr. Lukesh Kumar has submitted that copies of I.A. No.2818/2021, I.A. No.3713/2021 and I.A. No.3891/2021 filed by the petitioner / intervenor have not been served upon him.

Learned counsel for the Intervenor, Mr. A. K. Shahani assisted by Mr. Ajit Kumar has submitted that he will serve the copies of intervention application vide I.A. No.3891/2021 upon respondents within this week.

Considering such submissions, put up this case on 20.09.2021. In the meantime, parties shall exchange their pleadings.

It is made clear that no further adjournment shall be granted in this case, as this writ petition is of the year, 2006.

Office is directed to reflect the name of learned counsel, Mr. P. C. Roy, S. C.(L&C)-I in the cause list.

(Kailash Prasad Deo, J.)

Jay/-